

<sup>1</sup>[THE FIRST SCHEDULE

(See section 3)

*Allocation of Seats in the House of the People*

Name of the State/Union territory	Number of seats in the House as constituted in 2004 on the basis of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 as amended from time to time			Number of seats in the House as subsequently constituted as per the Delimitation of Parliamentary and Assembly Constituencies Order, 2008		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7
<b>I. STATES</b>						
<sup>2</sup> [1. Andhra Pradesh	42	6	2	25	4	1]
2. Arunachal Pradesh	2	-	-	2	-	-
3. Assam	14	1	2	14	1	2
4. Bihar	40	7	-	40	6	-
5. Chhattisgarh	11	2	4	11	1	4
6. Goa	2	-	-	2	-	-
7. Gujarat	26	2	4	26	2	4
8. Haryana	10	2	-	10	2	-
9. Himachal Pradesh	4	1	-	4	1	-
<sup>3</sup> [*	*	*	*	*	*	*]
10. Jharkhand	14	1	5	14	1	5
11. Karnataka	28	4	-	28	5	2
12. Kerala	20	2	-	20	2	-
13. Madhya Pradesh	29	4	5	29	4	6
14. Maharashtra	48	3	4	48	5	4
15. Manipur	2	-	1	2	-	1
16. Meghalaya	2	-	-	2	-	2
17. Mizoram	1	-	1	1	-	1
18. Nagaland	1	-	-	1	-	-
19. Orissa	21	3	5	21	3	5
20. Punjab	13	3	-	13	4	-
21. Rajasthan	25	4	3	25	4	3
22. Sikkim	1	-	-	1	-	-
23. Tamil Nadu	39	7	-	39	7	-
<sup>4</sup> [24. Telangana	-	-	-	17	3	2]
25. Tripura	2	-	1	2	-	1
26. Uttarakhand	5	-	-	5	1	-
27. Uttar Pradesh	80	18	-	80	17	-
28. West Bengal	42	8	2	42	10	2
<b>II. UNION TERRITORIES</b>						
1. Andaman and Nicobar Islands	1	-	-	1	-	-
2. Chandigarh	1	-	-	1	-	-
<sup>5</sup> [3. Dadra and Nagar Haveli Daman and Diu	1	-	1	2	-	1]
4. Delhi	7	1	-	7	1	-
5. Lakshadweep	1	-	1	1	-	1
6. Puducherry	1	-	-	1	-	-
<sup>6</sup> [7. Jammu and Kashmir	5	-	-	5	-	-]
8. Ladakh	1	-	-	1	-	-
	<b>543</b>	<b>79</b>	<b>41</b>	<b>543</b>	<b>84</b>	<b>47</b>

1. Subs. by Act 10 of 2008, s. 8, for the First Schedule (w.e.f. 16-4-2008).

2. Subs. by Act 6 of 2014, s. 14 and the Second Schedule, for "1. Andhra Pradesh 42 6 2 42 7 3" (w.e.f. 2-6-2014).

3. Entry "10. Jammu and Kashmir" deleted by Act 34 of 2019, s. 10 (w.e.f. 31-10-2019). Now Jammu and Kashmir is a Union territory, vide Act 34 of 2019, s. 2 (w.e.f. 31-10-2019).

4. Ins. by Act 6 of 2014, s. 14 and the Second Schedule (w.e.f. 2-6-2014).

5. Subs. by Act 44 of 2019, ss. 3 and 6 (w.e.f. 26-1-2020).

6. Ins. by Act 34 of 2019, ss. 3 and 10 (w.e.f. 31-10-2019).